

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.568/2001

(3)

Hon'ble Shri V.K.Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 1st day of May, 2001

Prithvi Singh (Retd. P.E.T.)
s/o Late Kurey
r/o Village & P.O. Sanoth
Narela
Delhi - 110 040.

... Applicant

(By Advocate: Shri Rajeshwar Singh)

Vs.

1. Government of National Capital Territory of Delhi through the Chief Secretary
5, Sham Nath Marg
Delhi - 110 054.
2. Directorate of Education through its Deputy Education Officer
District North-West
Zone - 10, Hakikat Nagar
Kingsway Camp
Delhi.
3. Government Sarvodaya Boys Vidyalaya through its Principal
Sanoth
Delhi - 110 040. ... Respondents

(By Advocate: Shri I.S.Sharma, Legal Asstt. with
Shri C.S.Sharma, VP, Departmental Representatives)

O R D E R(Oral)

By Mr. V.K.Majotra, Member(A):

The learned counsel for the applicant, referring to respondents' order dated 20.4.2001, states that the applicant has been granted the relief sought for and therefore he may be permitted to withdraw the OA as the same has become infructuous. We order accordingly.

S.Raju

(SHANKER RAJU)
MEMBER(J)

/RAO/

V.K.Majotra

(V.K.MAJOTRA)
MEMBER(A)